

OA 6457/96

Prabhakar Sinha.

1/24.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

....

The learned counsel for the applicant is present and prays for one week time for removal of defects as pointed out by the office. Prayer allowed. Put up on 9.10.96 for removal of defects.



PKL

(S. P. Sinha)
Dy. Registrar I/C

2/9.10.96

Sri. M. L. Paswan, Registrar I/C.

....

2 The learned counsel for the applicant is absent. Defect has not been removed. Put up on 5.11.96 for removal of defect.



PKL

(M. L. Paswan)
Registrar I/C

3/5.11.96

Sri. M. L. Paswan, Dy. Registrar.

...

The learned counsel for the applicant is absent. Defects have not been removed. List on 26.11.96 for removing the defects.

*Defects
removed
21/11/96*

PKL

(M. L. Paswan)
Dy. Registrar

4/6.12.1996

None for the applicant. Defects have been removed. Let it be placed before the Hon'ble Division Bench on 17.12.1996 for admission.



MPS.

(M. L. Paswan)
Registrar I/C

Adjourned to 12.02.1997 for admission.

(D. Purkayastha)
Member (A)(K.D. Daha)
Member (A)2

12. 2. 97

List on 21.4.97 for hearing on admission.

CM

(V.N. Mehrotra)
Vice-Chairman

2/21.04.97

List on 30.06.1997 for hearing on admission.

(V.N. Mehrotra)
Vice-Chairman

SKJ

3. / 30.6.97. List it on 21.8.97 for hearing on
admission.

/CBS/

(V.N. Mehrotra)
Vice-chairman.4

21.8.97

List on 22.10.97 for admission.

CM

(V.N. Mehrotra)
Vice-Chairman

5

22.10.97

List on 31.12.97 for admission.

CM

W.M.

(V.N. Mehrotra)
Vice-Chairman

6

31.12.97

List on 25.2.98 for admission.

CM

W.M.

(V.N. Mehrotra)
Vice-Chairman

7/25.02.98

Shri B.C.Ghosh, counsel for the applicant:

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from now. Rejoinder, if any, maybe filed within two weeks thereafter. Requisites to be filed within a week.

List on 14.05.1998 before the registrar for completion of pleadings.

W.M.
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

Debentures
fixed
Ans
2-7-98
Notices issued
to Resp. No 1404
on 31/12/97
B.S.

8/14.5.98

None for the applicant. Shri Hemand Karn, Jr.

Power filed by
the respondents
filed. And kept
in file 11 c 11
N. T. P. 27.5.98

counsel to Shri Gautam Bose, Railway counsel appears for the respondents. He submits that vakalatnama has been filed today in the registry. Let it kept on the file. Written statement has not yet been filed. Four weeks further time is allowed to file written statement. List on 8.7.1998 for completion of records.

W.M. W.M.
(V. K. Srivastava)
Dy. Registrar

MPS.

9/8.7.1998

The learned counsel for the applicant Shri G.G. Tiwari is present. None for the respondents. W/S has not yet been filed. Four weeks further time, as a last chance, is allowed to file W/S. List on 17.8.1998 for completion of records.

W.M. W.M.
(V. K. Srivastava)
Dy. Registrar

MPS.

17/8/98

Shri G.G. Tiwarey, learned counsel for the applicant is present. None for the respondents. W/S has not yet been filed. Although 4 weeks time was allowed as a last chance. List before the Honible Court on 24.8.1998 for further direction.

Chased
(S. PRASAD)
I/C Dy. Registrar

AM

18/24.8.1998

W/S not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within three weeks thereafter. List on 18.11.1998 for direction.

W.M.
(V. N. Mehrotra)
Vice-Chairman

MPS.

19/18.11.98

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 28.01.1999 for direction.

SKJ

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

20/28.1.1999

Shri Gautam Bose, counsel for the respondents.

The learned counsel for the respondents states that W/s has already been filed. Rejoinder, if any, may be filed within two weeks. List it for direction on 13.4.1999, as the D.B. is not available.

MRS.

(Lakshman Jha)
Member (J)

21/13.4.1999

Shri S.C. Bhose, counsel for the applicant.

W/s has been filed. List it for hearing on 30.6.1999. In the meanwhile, the applicant may file rejoinder.

MRS.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

22/30.06.99

For want of time, hearing is adjourned to 05.08.1999.

SKJ

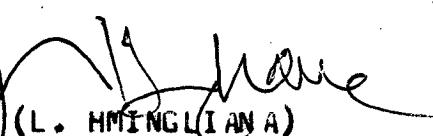
(L.R.K.Prasad)
Member (A)

(S.Narayan)
Vice-Chairman

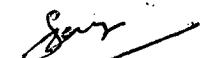
27./ 3.2.2000.

The learned counsel appearing on either side
pray for time, and, accordingly, it is adjourned for
six weeks to be listed on 28.3.2000 for hearing.

/CBS/


(L. HMINGLIANA)

MEMBER (A)


(S. NARAYAN)

VICE-CHAIRMAN

28./ 28.3.2000.

Since D.B. is not available today, let it be
adjourned to 19.5.2000 for hearing.

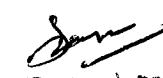
/CBS/


(S. NARAYAN)

VICE-CHAIRMAN

29/19.05.2000 : On the request of the counsel for the
applicant, let it be listed on 23.05.2000 for hearing.

SKJ (L.R.K.Prasad) /M(A)

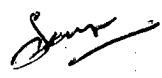

(S.Narayan)/V.C.

30./ 23.5.2000.

For want of time, hearing is adjourned to 19.7.2000.

/CBS/


(L.R.K. PRASAD)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

23/5.8.1999

None for the applicant.

Shri Gautam Bose, counsel for the respondents.

List it for hearing on 8.9.1999.

MPS.

AKJ
(Lakshman Jha)
Member (J)

noe
(L.R.K.Prasad)
Member (A)

24/8.9.1999

Shri G.G.Tiwarey, counsel for the applicant.

Shri Gautam Bose, counsel for the respondents.

The learned counsel for the applicant
prays for time as his senior counsel is out
of station. List it for hearing on 29.10.1999
with consent.

MPS.

AKJ
(Lakshman Jha)
Member (J)

noe
(L.R.K.Prasad)
Member (A)

25/29.10.99

List it for hearing on 20.12.1999.

AKJ

AKJ
(L.JHA)
MEMBER (J)

noe
(L.R.K.PRASAD)
MEMBER (A)

26/20.12.1999

As the D.B. is not available, list it for
hearing on 3.2.2000.

MPS.

noe
(L.R.K.Prasad)
Member (A)

36/01.03.2001 : For want of time, the hearing is adjourned to 18.04.2001.

skj (L.R.K.Prasad)/M(A)

Sanjay
(S.Narayan)/V.C.

37/18.04.2001 : None appears on behalf of either side.

Let it be listed again on 06.07.2001 for hearing.

skj (L.R.K.Prasad)/M(A)

Sanjay
(S.Narayan)/V.C.

38/6.7.2001 For want of DB, list it for hearing on 20.8.2001.

MES.

L.R.K.Prasad (L.R.K.Prasad)/M(A)

39/20.8.2001 None for the applicant.
Shri Gautam Bose, counsel for the respondents.

List it for hearing on 27.9.2001.

MES.

L.Hmingliana (L.Hmingliana)/M(A)

L.Jha (L.Jha)/M(J)

40/27.9.2001 On the request made on behalf of the counsel for the respondents, list it for hearing on 4.12.2001.

SKS

(L.Hmingliana)/M(A) (Lakshman Jha)/M(J)

End

31/19.7.2000 None for the applicant.

SSh. G.Bose, counsel for the respondent.

List it for hearing on 9.8.2000. If the applicant fails to take steps on the next date, the OA may be dismissed for default. The counsel for the respondent states that he will inform about the order to the counsel for the applicant.

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)

32/9.8.2000

Shri Vikash Jha, J to Shri G.Bose, Rly. counsel.

On request, list it for hearing

on 26.9.2000.

MBS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

33/26.9.2000 Shri G.Bose, counsel for the respondents.

List it for hearing on 16.11.2000.

MBS.

(Lakshman Jha)
Member (J)

34./ 16.11.2000.

On the request made on behalf of the applicant, list it on 5.1.2001 for hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

35./ 5.1.2001.

For want of time, hearing is adjourned to

1.3.2001.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

27.2.02

CM

It appears from the record that nobody has appeared on behalf of the applicant on number of occasions, such as, on 19.7.2000, 26.9.2000, 18.4.2001 ^{and} 20.8.2001. As it is a case of 1996, by way of last chance, let it be listed for hearing on 14.3.2002. If nobody turns up on behalf of the applicant on the next date, this D.A. shall be dismissed for non-prosecution.


(Shyama Dogra)
M(J)


(L.R.K. Prasad)
M(A)

44./ 14.3.2002. None for the applicant. Shri G. Bose, the learned counsel for the respondents is present. In view of the order passed on 27.2.2002, this DA is dismissed for default.

/CBS/


(SHYAMA DOGRA)/M(J)


(L.R.K. PRASAD)/M(A)